

**Government of Jammu & Kashmir**  
**Department of Food, Civil Supplies & Consumer Affairs**  
**Civil Secretariat, Jammu**

**Notification,**

**Jammu, the <sup>th</sup> 8 April, 2022**

**S.O.- 166** Whereas, the use of Aadhaar as an identity document for delivery of services or benefits or subsidies simplifies the Government delivery processes, brings in transparency and efficiency, and enables beneficiaries to get their entitlements directly in a convenient and seamless manner by obviating the need to produce multiple documents to prove one's identity; and

Whereas, the Department of Food, Civil Supplies & Consumer Affairs is administering the Jammu & Kashmir Food Entitlement Scheme in addition to NFSA to provide foodgrains at affordable and subsidized Rates to Rationees/Beneficiaries, which is being implemented through the Directorates of Food, Civil Supplies & Consumer Affairs Jammu/ Kashmir and under the Scheme, wheat @ Rs 12/- per Kg, Atta @ Rs 13/- per Kg and Rice @ Rs15 per kg is given to the NPHH & PHH, by the respective Directorate of Food, Civil Supplies & Consumer Affairs as per the extant Scheme guidelines; and

Whereas, the Department of Food, Civil Supplies & Consumer Affairs is also administering "Special Sugar Scheme" in addition to J&K FES & NFSA to provide only Sugar @ Rs13.50 per/kg/family to AAY (1kg/family/month), which is being implemented through the Directorates of Food, Civil Supplies & Consumer Affairs Jammu/Kashmir as per the extant Scheme guidelines;

Whereas, the aforesaid Schemes involves recurring expenditure incurred from the Consolidated Fund of Union Territory of Jammu and Kashmir;

Now, therefore, in pursuance of section 7 of the Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and services) Act, 2016 (18 of 2016) (hereinafter referred to as the said Act), the Government of Jammu and Kashmir hereby notifies the following, namely:-

1. (1) An individual eligible for receiving the benefits under the schemes shall hereby be required to furnish proof of possession of the Aadhaar number or undergo Aadhaar authentication.
- (2) Any individual desirous of availing benefits under the Schemes, who does not possess the Aadhaar number or, has not yet enrolled for



Aadhaar, shall be required to make application for Aadhaar enrolment before registering for the Schemes provided that he is entitled to obtain Aadhaar as per section 3 of the said Act, and such individuals shall visit any Aadhaar enrollment centre (list available at the Unique identification Authority of India (UIDAI) website [www.uidai.gov.in](http://www.uidai.gov.in)) to get enrolled for Aadhaar.

- (3) As per regulation 12 of the Aadhaar (Enrolment and Update) Regulations, 2016, the respective Directorate of Food, Civil Supplies & Consumer Affairs, is required to offer Aadhaar enrolment facilities for the beneficiaries who are not yet enrolled for Aadhaar and in case there is no Aadhaar enrolment centre located in the respective Block or Tehsil, the respective Directorate of Food, Civil Supplies & Consumer Affairs shall provide Aadhaar enrolment facilities at convenient locations in coordination with the existing Registrars of UIDAI or by becoming a UIDAI Registrar themselves:

Provided that till the time Aadhaar is assigned to the individual, benefits under the schemes shall be given to such individual, subject to the production of the following documents, namely :-

- (a) If he has enrolled, his Aadhaar Enrolment identification slip; and
- (b) Any one of the following documents, namely :-
- (i) Bank or Post office passbook with photo; or
  - (ii) Permanent Account Number (PAN) Card; or
  - (iii) Passport; or
  - (iv) Ration Card; or
  - (v) Voter identity Card; or
  - (vi) MGNREGA card; or
  - (vii) Kisan Photo passbook; or
  - (viii) Driving license issued by the Licensing Authority under the Motor Vehicles Act, 1988 (S9 of 19BB); or
  - (ix) certificate of identity having photo of such person issued by a Gazetted Officer or a Tehsildar on an official letter head; or
  - (x) any other document as specified by the Department:



Provided further that the above documents may be checked by an officer specifically designated by the respective Directorate of Food, Civil Supplies & Consumer Affairs for that purpose.

2. In order to provide benefits to the beneficiaries under the scheme conveniently, the respective Directorate of Food, Civil Supplies & Consumer Affairs shall make all the required arrangements to ensure that wide publicity through the media shall be given to the beneficiaries to make them aware of the said requirement.

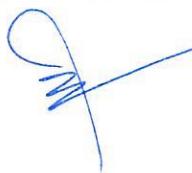
3. In all cases, where Aadhaar authentication fails due to poor biometrics of the beneficiaries or due to any other reason, the following remedial mechanisms shall be adopted, namely:-

(a) in case of poor fingerprint quality, iris scan or face authentication facility shall be adopted for authentication, thereby the respective Directorate of Food, Civil Supplies & Consumer Affairs shall make provisions for iris scanners or face authentication along with finger-print authentication for delivery of benefits in seamless manner;

(b) in case the biometric authentication through fingerprints or iris scan or face authentication is not successful, wherever feasible and admissible authentication by Aadhaar one Time password or Time-based one-Time Password with limited time validity, as the case may be, shall be offered;

(c) in all other cases where biometric or Aadhaar one Time password or Time\_ based one-Time password authentication is not possible, benefits under the Scheme may be given on the basis of physical Aadhaar letter whose authenticity can be verified through the quick Response code printed on the Aadhaar letter and the necessary arrangement of code reader shall be provided at the convenient locations by the Department through its implementing Agency.

4. In addition to the above, in order to ensure that no bona fide beneficiary under the scheme is deprived of his due benefits, the respective Directorate of Food, Civil Supplies & Consumer Affairs shall follow the exception handling mechanism put in place by Department of Food, Civil Supplies & Consumer Affairs, by way of providing nominee facility vide Government Order No.-61-JK(FCS&CA) of 2021 dated 04.08.2021 **or** as outlined in the office



Memorandum of DBT Mission, cabinet secretariat, Government of India dated 19th December 2017.

This notification shall come into effect from the date of its publication in the Official Gazette.

**By order of the Government of Jammu & Kashmir.**

**Sd/-**

Commissioner/Secretary to the Government

No.FCS&CA/Legal/09/2021

Dated:- 08 -04-2022

**Copy to the:-**

1. Secretary, Ministry of Consumer Affairs, Food & Public Distribution, Department of Food & Public Distribution, Government of India, New Delhi.
2. All Principal Secretaries to Government.
3. Principal Secretary to Hon'ble Lieutenant Governor, J&K.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. All Commissioner/Secretaries to the Government.
6. All Deputy Commissioners.
7. Director, Food, Civil Supplies & Consumer Affairs Department , Jammu/Kashmir.
8. Deputy Director General, UIDAI, Regional Office, Chandigarh.
9. SIO, NIC, J&K.
10. Pvt. Secretary to Chief Secretary, J&K.
11. Pvt. Secretary to Financial Commissioner (Additional Chief Secretary) Finance Department for information of Financial Commissioner.
12. Pvt. Secretary to Commissioner/Secretary to Government, Department of Food, Civil Supplies & Consumer Affairs for information of the Commissioner/Secretary.
13. Incharge website, Department of FCS&CA.

( **Rajinder Kumar** )

Under Secretary to the Government